

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2734
(To be answered on the 1st December 2016)**

SAFETY OF THE PRIVATE/CHARTER AIRCRAFT

**2734. SHRI ADHALRAO PATIL SHIVAJIRAO
SHRI RAHUL SHEWALE
SHRI SHRIRANG APPA BARNE
DR. PRITAM GOPINATH MUNDE
SHRI DHARMENDRA YADAV
DR. SHRIKANT EKNATH SHINDE**

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) has unearthed a major scam about the airworthiness or safety of the private or charter aircrafts they fly in;**
- (b) if so, the details thereof;**
- (c) whether any enquiry has been conducted in this regard;**
- (d) if so, the outcome thereof and the action taken in this regard; and**
- (e) the steps taken by the Government to monitor such incidents in future and ensure air safety?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) DGCA has recently observed some maintenance lapses in a Aircraft Maintenance Organization (AMO) and Continuing Airworthiness in some aircraft operators. These organizations are responsible for maintenance and continuing airworthiness of aircraft operated by Non Scheduled and Private Operators.

The major lapses observed were in terms of improper issuance of certificate of post flight inspection/ rectification closure, certificate of duplicate inspection, certificate of preflight / postflight/ fuel uplift, certificate of visual inspection, certificate of lubrication inspection, certificate of self test / annual inspection, certificate of testflight for renewal of Airworthiness Review Certificate(ARC) etc. without carrying out the same. Further lapses were also observed in

certification of aircraft by certifying personnel without compliance of service bulletin

(c) & (d) An inquiry was conducted in the observed maintenance and continuing airworthiness lapses as per DGCA Enforcement Manual and Airworthiness Procedure Manual. The action taken against the post holders and aircraft maintenance certifying personnel are as below :

(i) in three(03) cases post holders were suspended for a period varying from 1 year to 5 years

(ii) in five(05) cases withdrawal of the acceptance either as Accountable Manager or as Quality Manager or Line Maintenance Manager or as Continuing Airworthiness Manager

(iii) in four(04) cases warning has been issued

(e) DGCA undertakes Risk Based Oversight in different AMOs to preclude the recurrence of such maintenance lapses and to ensure air safety.
